

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 306**

IA-1725/2024

**IN**

**IB-103(ND)/2024**

**IN THE MATTER OF:**

Small Industries Development Bank of India .... Petitioner/Applicant

Vs.

Ankit Gupta .... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 04.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Ms. Parul, Adv.

For the Respondent : Mr. Sumit Sinha, Adv.

**ORDER**

**IA-1725/2024**

On 06.06.2024 the matter was adjourned on the submissions made by Ld. Counsel appearing for the parties that on OTS proposal is under consideration by the Applicant Bank. The Ld. Counsel appearing for both the parties have sought for further time on the same ground. Two weeks time granted as a last and final opportunity to enable the parties to complete the settlement and take appropriate steps for withdrawal of the matter, failing which the matter will be heard on merits on the next date of hearing.

List the matter **on 25.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**